

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Civil Contempt Application 193 of 2003
IN
Original Application No. 1537 of 1999

Dated: This the 29th day of October, 2004

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)
HON'BLE MRS. ROLI SRIVASTAVA, MEMBER (A)

Smt. Mandodri Devi, Wife of Late Ram Prakash,
Resident of Village-Rudai Ka Pura, Post Bihasara,
District-Mirzapur.

..Applicant.

By Advocate: Shri Sudama Ram

Versus

1. Shri I.P.S. Anand, General Manager,
North Central Railway, Allahabad.
2. Shri Shree Prakash, Divisional Railway Manager,
North Central Railway, Allahabad.

..Respondents.

By Advocate: Shri A.K. Gaur

O R D E R

By Hon'ble Mrs. Meera Chhibber, J.M.

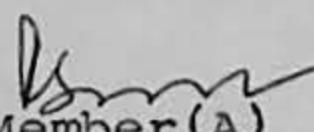
This contempt petition has been filed alleging
disobedience of the order dated 23.04.2003 passed in
O.A. No. 1537/1999 whereby respondents were directed
to grant family pension to the applicant with effect
from the date of death of her husband. They were
further directed to start payment of pension within four
months from the date a copy of the order is filed.

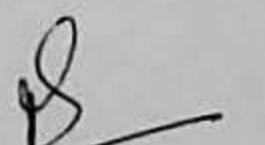
2. Respondents have filed their Suppl. Counter Affidavit
today wherein they have stated that though the order
dated 23.4.2003 has been challenged before Hon'ble
High Court by means of Writ Petition No. 34859 of 2003
and the Writ Petition and stay application are still
pending, but respondents have decided to ensure strict

compliance of the order of this Tribunal dated 23.4.2003 subject to final outcome of the Writ Petition filed by Railway Administration before the Hon'ble High Court at Allahabad. They have annexed a copy of the Pension Payment Order No. 0196030948 and a copy of the same has been sent to the applicant at ~~hla~~ village Budai Ka Pura, District Mirzapur along with a letter, which are both annexed with the Suppl. Counter Affidavit. They have, thus, prayed that the Contempt Petition may be dismissed and notices may be discharged.

3. Since Respondents have already challenged the order passed by this Tribunal, naturally they have to comply the order subject to final outcome of the Writ Petition, therefore, no fault can be found ~~out~~ in the said compliance. Since respondents have already complied with the direction, the contempt petition is dismissed and notices issued against the respondents are discharged.

4. There will be no order as to costs.


Member (A)


Member (J)

Brijesh|